

**High Court of Karnataka
Bengaluru
Dated May 30, 2020**

NOTICE

The High Court has decided to permit the rectification of office objections on all the working days from **1st June 2020** during working hours at **First floor, Food Court, High Court Campus** in the **Principal Bench** and **Specified area in the basement floor** in the **benches at Dharwad and Kalaburagi**.

The Advocates/parties-in-person/Advocates' clerks who wish to rectify the office objections of the matters filed by them will have to apply for seeking appointment of the date and time for rectifying the office objections by specifying the case number or FR number, nature of case and date of its filing.

The applications with regard to rectification of office objections at Principal Bench shall be made on e-mail id: hck-filing@hck.gov.in The applications with regard to Dharwad Bench shall be made on e-mail ID: hckdwd-filing@hck.gov.in and the applications with regard to Kalaburagi Bench shall be made on e-mail ID: hckklb-filing@hck.gov.in.

The Advocates/parties-in-person/Advocates' clerks will be communicated the date, time and counter number by sending a reply for rectifying the office objections on the same e-mail id from which requests are received.

The entry will be given to Principal Bench precincts only from gate No.5 and to the benches from specified gate, provided the Advocates/parties-in-person/Advocates' clerks show a printed copy of e-mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.

The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry.

The Advocates/Parties-in-person/Advocates' clerks are requested to reach the High Court precincts ten minutes before the scheduled time. The Advocates/Parties-in-person/Advocates' clerks will have to stand in queue and social distancing shall be maintained while standing in the queue. Needless to add that no person will be allowed to enter in the High Court precincts without wearing a mask.

It is requested that the Advocates/Parties-in-person/ Advocates' clerks shall comply the office objections at the venue and they will not be allowed to take the files outside the venue.

The Advocates/Parties-in-person/Advocates' clerks who are allowed entry in the precincts of the High Court shall strictly follow the norms of safety such as maintaining social distancing, wearing masks etc. After rectification/compliance of office objections are completed, Advocates/Parties-in-person/ Advocates' clerks are requested immediately to leave the court precincts and they will not be allowed to enter the Court building.

The aforesaid arrangement is made on the trial basis and the same is liable to be cancelled in the event, it is found that the Advocates/Parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/Parties-in-person/Advocates' clerks are requested to co-operate with the High Court administration.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**